June 1965 and re-nominated in December 1967 is enclosed. These members have been re-appointed on the basis of their standing in the field of social work.

There is no Board at Mangalore.

Statement

1.	Smt. B. K. Saraswathamma	Mysore Govt. nominee.
2.	Smt. P.R. Jayalakshamma	-do-
3.	Smt. Damayanthi Boregowda	-do-
4.	Smt. Allum Sumangalamma	-do-
5.	Smt. Ponnu Muddammaiah	-do-
6.	Smt. Eva Vaz	Central Social Welfare Board.
7.	Smt. Gangamma Basappa	-do-
8.	Smt. Jayalakshmi Jogi Siddiah	-do-
9.	Amt. Annapurna Bai Ragate	-do-
10.	Smt. Asha Bai V. Potdar	-do-
11.	Smt. Octavia Albuquerque	-do-

PRICE OF CEMENT PROPOSED BY A.C.C. AFTER DECONTROL

*780. SHRI K. RAMANI:
SHRI A. K. GOPALAN :
SHRI VISWANATHA MENON:
SHRI P. RAMAMURTI:
SHRI P. GOPALAN:

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Associated Cement Co. has indicated to Government their proposed price pattern after decontrol for supplies to public as well as to Government;

(b) whether Government have examined the same; and

(c) whether Government are aware that the Associated Cement Co. will make an additional profit at the cost of consumer of about Rs. 1·75 crores per annum as savings in the provision for rebate for Government suppliesd, contingencies, freight and export subsidy on the basis of their present freight incidence and export losses ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) Yes, sir.

(b) and (c). The matter is under examination.

छावनी अधिनियम 1924 में संशोधन

***781. श्री शारदानन्द :**
श्री अटल बिहारी वाजपेयी :
श्री रामगोपाल शालवाले :
श्री यज्ञदत्त शर्मा :
श्री बृज भूषण लाल :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) परिवर्तित परिस्थितियों के परिणामस्वरूप छावनी अधिनियम, 1924 में संशोधन करने की आवश्यकता कब से महसूस की जा रही है;

(ख) विचाराधीन संशोधनों का ब्यौरा क्या है; और

(ग) संशोधी विधेयक के संसद् में कब तक पुरःस्थापित किये जाने की संभावना है ?

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री ल० ना० मिश्र) : (क) एक निरन्तर प्रक्रिया होने के कारण यह ठीक-ठीक बताना संभव नहीं कि कितनी अवधि से छावनी अधिनियम में संशोधन करने की आवश्यकता अनुभव की जा रही है ।

(ख) अन्य बातों सहित छावनी अधिनियम 1924 के विचाराधीन संशोधनों में शामिल हैं :—

(1) राज्य की नीति के निदेशक सिद्धान्तों के अनुसार निशुल्क तथा अनिवार्य प्राथमिक शिक्षा का पुरःस्थापन ।